

(a) whether Government have had under consideration the question of rationalising the law governing the house owner and tenant relationship ; and

(b) if so, what decision has been taken in this regard and whether any legislation for the purpose is proposed to be brought before the Parliament ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) Yes, Sir.

(b) The amending bill will be brought before the Parliament after the details are finalised.

**Increase in Price of Sugar, Rice, and Wheat Supplied Through P.D.S.**

448. SHRI MADHAVRAO SCINDIA :  
SHRI SATYAGOPAL MISRA :  
SHRI RASHEED MASOOD :  
SHRI RAJNATH SONKAR SHASTRI :  
SHRI B.D. SINGH :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the prices of levy sugar, rice and wheat distributed through public distribution system have lately been increased ;

(b) if so, to what extent and the reasons for the increase ; and

(c) whether this has resulted in general price rise especially with regard to consumer goods and if so, to what extent ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) and (b). The issue prices of all varieties of rice have been increased by Rs. 20/- per quintal with effect from 16.1.84, that of wheat by Rs. 1/- per quintal with effect from 15.4.83 and that of sugar by Rs. 25/- per quintal with effect from 1.2.84. Issue prices were increased to neutralise the

effect of increased support prices in the case of paddy and wheat and to offset the increased cost of production in the case of sugar.

(c) Issues of wheat, sugar and rice, are made through the public distribution system at highly subsidised rates. The present increase in their issue prices, is not likely to contribute to any overall increase in the market prices of consumer goods.

**Development of Industrial Estate Violating NCR Plan**

449. SHRI MADHAVRAO SCINDIA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a sub-group in his Ministry has in a paper pointed out that development of industrial estates like NOIDA and Kundli has been made in complete violation of the National Capital Region concept ;

(b) if so, the details of the points made out in the paper ; and

(c) Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Yes.

(b) Neither NOIDA nor Kundli were envisaged for development in the Delhi Master Plan of 1962 and the NCR Plan approved in 1973 by the Advisory High Powered Board.

(c) The Government is making efforts to persuade the neighbouring States of U.P. and Haryana to limit NOIDA's population to 5 lakh by 2001 AD and discourage the development of Kundli beyond its present level respectively.

**Ban on Export of Farm Produce**

450. SHRI MADHAVRAO SCINDIA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether National Agriculture